
(2022) 02 SEBI CK 0138

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 85 Of 2022

Nikita Rungta

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 22-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0138

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Rahul Sethi, Abhiraj Arora, Karthik Narayan, Harshvardhan Nankani, Shourya Tanay, Anshu Mehta

Judgement

Tarun Agarwala, Presiding Officer

1. Having heard the learned counsel for the appellant, we find that the controversy involved in the present appeal is squarely covered by the decision of this Tribunal in Global Earth Properties and Developers Pvt. Ltd. vs. SEBI Appeal No. 212 of 2020 decided on September 14, 2020.

2. The appeal fails and is dismissed with no order as to costs.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage, it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.